

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
Court - 2**

Cont.P 1 of 2019 in TP 218 of 2019 [CP 55 of 2019]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 06.05.2021**

Name of the Company:

Pramod Kumar Vyas & Anr
V/s
Shree Rajpal Singh

Section 425 of the Companies Act..

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

ORDER
(through video conferencing)

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 16.07.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL

Dated this the 06th day of May, 2021


MANORAMA KUMARI
MEMBER JUDICIAL